

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 397 OF 2018 &
IA NOS. 934 & 1895 OF 2018

Dated : 23rd July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Essar Power Transmission Company Limited ... **Appellant(s)**

Vs.

Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Alok Shankar

Counsel for the Respondent(s) : Mr. Pallav Mongia
Mr. Mridul Chakravarty for R-3

Mr. Ravi Sharma for R-7

ORDER

Rejoinder, if any, to reply of Respondent No.7 shall be filed within two weeks' time i.e. on or before 07.08.2019 with advance copy to the other side.

Reply/objections of other Respondents, if any, shall be filed within four weeks' time i.e. on or before 21.08.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within three weeks' time i.e. on or before 12.09.2019 with advance copy to the other side.

List the matter on **24.09.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/pk

(Justice Manjula Chellur)
Chairperson